

- (iii) Security audit of paying guest accommodations/hostels.
- (iv) Action against eve-teasers.
- (v) One Special CP appointed as Nodal Officer to monitor complaints/interact with NGOs.
- (vi) Expeditious handling of complaints, maintaining confidentiality of complaint.
- (vii) Creation of 24×7 Women's Help Desk in all Police Stations.
- (viii) Instructions issued to BPOs to ensure safe travel of women employees.
- (ix) Ensuring speedy trial of gang rape cases.
- (x) For Missing Child cases, FIR is being registered under head Kidnapping. The information about missing children is uploaded on ZIPNET immediately.
- (xi) District Missing Persons Unit (DMPU) at the District level and Missing Persons Squad for the whole of Delhi under Crime Branch monitor the cases of missing children.
- (xii) There is an Anti Human Trafficking Unit (AHTU) in each district and one in Crime Branch which take over those cases where missing children are not recovered within 4 months.
- (xiii) To overcome the difficulties of not having photographs of the children, a Scheme called 'PEHCHAN' has been launched and being implemented in most sensitive areas.

Delhi Government request for control over Delhi Police

1592. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any official request has been received by the Union Government from the Government of NCT of Delhi to gain control over Delhi Police;
- (b) if so, the details thereof along with the reaction of the Union Government thereto; and
- (c) the fresh steps taken by Government to check the increasing number of cases of crime against women despite steps taken after December 16, 2012 gang rape case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A request dated 17.01.2014 from Chief Minister of NCT of Delhi has been received wherein it has been stated that while policing of NDMC and Delhi Cantonment areas may be kept with Central Government, policing of rest of Delhi may be transferred to Delhi Government.

As per the special provisions with respect to Delhi under Article 239 AA of the Constitution (Sixty Ninth Amendment) Act, 1991, the administrative and legislative competence on the subjects of "Public Order" and "Police" vests with the President acting through the Lt. Governor. There is no proposal under consideration to amend the constitution to bring Delhi Police under Government of Delhi.

(c) The Delhi Police is actively taking steps for checking the Crimes against women in NCT of Delhi.

Delhi Police has taken various steps like creation of Women's Help Desk, expeditious handling of complaints, maintaining confidentiality of complainant, speedy trial of gang rape cases, Special Police Units for Women, intensified Beat patrolling in sensitive areas, Special drives at Metro/Railway stations, self-defence training, security audit of paying guest accommodations/hostels, etc. to check the increasing number of cases of crime against women in the NCT of Delhi.

**National policy for rehabilitation and relief of refugees
from neighbouring countries**

1593. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any transparent national policy for rehabilitation and relief of refugees coming from various neighbouring countries;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) India is not a signatory to the 1951 United Nations Convention on the Status of Refugees and the 1967 Protocol thereon. There is no national law on Refugees at present. Government has circulated